



2026:AHC:39220-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2036 of 2026

Hakam @ Hakim Ali

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Wadood,	Mohd.
		Samiuzzaman Khan	
Counsel for Respondent(s)	:	G.A.	

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, investigation has already been concluded and charge-sheet has been submitted against the petitioner.
3. Learned counsel for the petitioner could not dispute the aforesaid facts and states that he does not want to press the writ petition and seeks to withdraw it with liberty to approach the appropriate forum at the appropriate stage.
4. In view of the statement made, this writ petition is dismissed as withdrawn with aforesaid liberty.
5. Certified copy of the F.I.R. be returned back as per rules.

February 20, 2026
KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)